



Central Administrative Tribunal

Additional Bench At Allahabad

Date of Filing... 29.11.88

Date of Receipt by Post

L. No. 30. XI. 88

Receipt

29.11.88

IN THE COURT OF CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH ALLAHABAD.

APPLICATION UNDER SECTION 19 OF A.T. ACT 1985.

IN

REGISTRATION NO. 1341 OF 1988.

DISTRICT: ALLAHABAD.

BETWEEN

U.P. BANNERJI APPLICANT.

AND

ASSTT. DIRECTOR (MET)
SMALL INDUSTRIES SERVICE INSTITUTE
& OTHERS RESPONDENTS.

1. PARTICULARS OF THE APPLICANT:

Name, Father's name : U.P. Bannerji aged about 52
and designation : years Son of Sri P.K. Bannerji
of Applicant. : U.D.C. (A/C) Small Industries
: Service Institute 187-A,
: Attarsuya, Allahabad.

Noted for 30-11-88
for Admission in
Sukh...
O.P. Gupta
29-11-88

Note:- Address for notices given as under:-

Mr. O.P. Gupta
258/2B New Sbbatiya Bagh,
ALLAHABAD.

2. PARTICULARS OF THE RESPONDENTS:-

i) Name and designation: Asstt. Director (MET) Small
of the respondents. : Industries Services Institute
: 187-A, Attarsuya-Allahabad.

U. Bannerji

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

O.A.No.1341 of 1988

U. P. Banerji Applicant.

Vs.

Small Industries Service (Institutes) ... Respondents
& 2 others.

Hon'ble A. Johri A.M.

Hon'ble G.S.Sharma J.M.

In this application an order dated 16.11.88 passed by respondent No.1 and order dated 21.9.88 passed by respondent No.2 have been challenged with the prayer that they be quashed and the respondents be directed not to reduce the basic pay of the applicant from Rs.1560 to Rs.1500 & no recoveries be made from the salary of the applicant. By his application dated 9.12.88, the learned counsel for the respondents has informed that the orders dated 16.11.88 and 21.10.88 have ^{or since} been withdrawn and the recovery that has already been made in the month of November, 1988 has also been ordered to be refunded. So with the withdrawal of the impugned orders, the application becomes infructuous.

We have heard the learned counsel for the parties. We are satisfied that the cause of action does not survive any more and therefore, this application is dismissed having become infructuous. Parties will bear their own costs.

J.M.
J.M.

A.M.
A.M.

Dated:14,December 1988.